श्री राजनारायण : बचकाना चा है।

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SHRI BHUPESH GUPTA: I am not verv good at Hindi. Anyway, according to me these words are redundant and sometimes even laughable. Congratulate the people by all means. The people of Pakistan certainly we congratulate. If something good is done for their happiness, certainly we do not grude that. Congratulate the people and wish them well. There is nothing wrong in it. Therefore I find that this Statement seems to have been written by a bureaucrat. I believe such statements should be written by politicians. Although I have not much faith in their politicians, even so, that statement is of a political nature and she should have taken sufficient precautions and ihe should have anticipated that some of these things would be said in this House. Hence the statement should have taken care to see that such things are not easy to bring in. Anyway, in the Tashkent spirit whatever is done I welcome and on the whole there was nothing wrong in sending a message of greetings but it should be addressed to the people of Pakistan. The Tashkent spirit has to be implemented wisely and intelligently and also keeping in view that the people of both the countries are in the centre of things.

SHRI A. D. MANI (Madhya Pradesh): May I ask whether the President of Pakistan at any time in the past, when he flew over India, sent any message of congratulations to India on the successful completion of our many public sector projects? I am raising this question because these courtesies are meaningless in the context of Pakistan's attempt to destroy the Tashkent Agreement.

SHRIMATI INDIRA GANDHI: I do not think he did that but I cannot be hundred per cent, sure of what he mentioned. But there is one thing I would like to repeat once more and that is that no new attitude has been taken up or new position created. Our Commissioners have been inspecting the dam from time to time and these things have been brought to the notice of both the Houses of Parliament. Therefore that situation is quite clear. Our own stand

regarding the Pakistan-occupied Kashmir is also clear and has been continuously made clear to the other nations of the world. As far as Shri Bhupesh Gupta's point about financial contributions is concerned, it was mentioned because if you give something, there is greater interest created, the people are interested because they have contributions.

of urgent public importance

SHRI B. K. P. SINHA: I would not have intervened with a question but for the observation made by my hon, friend Shri M. N. Kaul here. His observation almost created an impression that by the Indus Water Treaty we did directly or by implication accept the position that Pakistan would build the Mangla dam and build up the area. I have read the Indus Water Treaty twice and may I seek confirmation from the Prime Minister that that Treaty nowhere in express terms or indirectly refers to the Mangla dam its catchment area or the water channels that would flow out of the dam. One has to resort to very tortuous and very involved sort of interpretations and even then it is difficult to come to the conclusion that these things have been accepted by India in the past. Therefore, I would like the Prime Minister to make it very clear that in no situation have we accepted or could accept that that territory belongs to Pakistan.

SHRIMATI INDIRA GANDHI: I have stated on many occasions...

MR. CHAIRMAN: Further discussion on the Resolution by Mr. Shukla...

SHRI BHUPESH GUPTA: We have not got those papers.

RE A POINT OF PERSONAL EXPLA-NATION

SHRI NIREN GHOSH (West Bengal): On a point of personal explanation. Because I was told that some misunderstanding has been created, I want to make it clear that I did not make any allegation that the hon. Mr. Hathi derives any personal gain from the Birlas. I was making the point that if the relations of many of the Ministers are in the employment of or connected with Birlas, that creates a political

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climate in which it becomes impossible i for the Cabinet to take serious decisions regarding the malpractices of the Birlas. In the course of that, I cited *an* example. I did not say that he derived any personal gain.

PAPERS LAID ON THE TABLE

I. ANNUAL REPORT AND ACCOUNTS (1965-66) OF THE HINDUSTAN SALTS LIMITED AND RELATED PAPERS.

II. ANNUAL REPORT AND ACCOUNTS (1965-66) OF THE SAMBHAR SALTS LIMITED AND RELATED PAPERS.

III. ANNUAL REPORT AND ACCOUNTS (1965-66) OF THE NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION AND RELATED PAPERS.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH): Sir, I beg to lay on the Table a copy each of the following papers, under subsection (1) of section 619-A of the Companies Act, 1956:

- I (i) Annual Report and Accounts of the Hindustan Salts Limited for the year 1965-66, together with the Auditors' Report on the Accounts.
 - (ii) Review by Government on the working of the Hindustan Salts Limited.
 - [Placed in Library. See No. LT-1704/67 for (i) and (ii).]
- II (i) Annual Report and Accounts of the Sambhar Salts Limited for the year 1965-66, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Sambhar Salts Limited. [Placed in Library. *See* No. LT-1703/67 for (i) and (ii).](ii).]
- Ill (i) Annual Report and Accountsof the National IndustrialDevelopment
 CorporationLimited for the year 1965-66.

- together with the Auditors* Report on the Accounts.
- (ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-1471/67, for (i) and (ii).]

THE INVESTIGATION OF INDUSTRIAL UNDERTAKING (PROCEDURE) RULES, 1967

SHRI BHANU PRAKASH SINGH: Sir, I also beg to lay on the Table a copy of the Ministry of Industrial Development and Company Affairs (Department of Industrial Development) Notification G. S. R. No. I181/30/IDRA/67, dated the 24th July, 1967, publishing the Investigation of Industrial Undertakings (Procedure) Rules, 1967, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act 1951 [Placed in Library. See No. LT-1472/67.]

MEMORANDUM AND ARTICLES OF ASSOCIA-TION OF THE HINDUSTAN COPPER PRIVATE LIMITED

THE MINISTER OF STEEL, MINES AND METALS (DR. M. CHANNA REDDY): Sir, I beg to lay on the Table a copy of the Memorandum and Articles of Association of the Hindustan Copper Private Limited. [Placed in Library. See No. LT-1705/67.]

I, REPORT OF THE TARIFF COMMISSION REVIEW COMMITTEE

II. ANNUAL REPORT AND ACCOUNTS (1966) OF THE EXPORT CREDIT AND GUARANTEE CORPORATION LIMITED AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : Sir, I beg to lay on the Table—

- (a) A copy of the Report of the Tariff Commission Review Committee. [Placed in Library. See No. LT-1479/67.]
- (b) A copy of the Annual Report and Accounts of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1966 to 31st December, 1966, together